

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Service Tax Condonation of Delay Application No. 50669 of 2019
IN

Service Tax Appeal No. 52052 of 2019

(Arising out of Order-in-Appeal No. 217(SM) ST/JPR/2018 dated 027-03-2018 passed by the Commissioner (Appeals), Central Excise, Office of Commissioner, Customs & Central Excise (Appeals), NCR Building, C-Scheme, Jaipur-302005)

M/s Chhotelal Virendra Kumar Jain

SB 116-117, MangalMarg,
Lalkothi,
Jaipur, Rajasthan

..... Appellant

VERSUS

The Commissioner (Appeals),

Office of Commissioner Customs, Central Excise (Appeals),
Central Excise & Service Tax Commissionerate Jaipur,
NCR Building, C-Scheme, Jaipur-302005

..... Respondent

APPEARANCE:

Ms Kainaat, Advocate for the Appellant
Shri Rajeev Kapoor & Shri P.K. Sinha, Authorized Representative of the
Department

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51153/2022

DATE OF HEARING/DECISION: December 05, 2022

JUSTICE DILIP GUPTA

Ms. Kainaat, learned counsel for the appellant states that a certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed

as withdrawn. The delay condonation application, also, stands disposed.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

Rekha